



**KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
FIFTH SESSION**

**THE KARNATAKA STATE UNIVERSITIES (AMENDMENT)
BILL, 2014
(L.A. Bill No. 66 of 2014)**

A Bill further to amend the Karnataka State Universities Act, 2000.

Whereas, it is expedient further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Sixty fifth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Universities (Amendment) Act, 2014.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. Amendment of section 3.- In section 3 of the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) (hereinafter referred to as Principal Act), for sub-section (1A), the following shall be substituted, namely:-

"(1A) For furthering the advancement of learning and prosecution of higher education and research by women there shall be established in the State a Women University with Head Quarters at Bijapur and territorial jurisdiction including granting affiliation extending over the women colleges and other women educational institutions in the State, except Maharani

Women's Science and Arts College, Bangalore, Government VHD Institute of Home Science, Bangalore, Maharani Science and Arts College, Mysore and Government First Grade College for Women's, Mysore.

Provided that, for the purpose of extending the jurisdiction of the University to the entire state an extension centre shall be established at Mandy.

Provided further that, private aided or unaided women's colleges established prior to the commencement of the Karnataka State Universities (Amendment) Act, 2014 and situated within the districts other than the districts of Bidar, Gulbarga, Yadgir, Raichur, Koppal, Bellary, Dharwad, Gadag, Haveri, Uttara Kannada, Belgaum, Bijapur and Bagalkot shall exercise option of either retaining affiliation to the previously admitted universities or to get transfer of affiliation to the Karnataka State Women University within six months from the date of commencement of the said amendment Act.

Provided also that private aided or unaided women colleges which are opted to get transferred to the Karnataka State Women University shall be deemed to have been transferred to it with effect from the date of completion of six months from the date of the commencement of the said amendment Act and the private aided or unaided women colleges which have not opted to get transfer to the Karnataka State Women University shall continue to retain their affiliation in the previous university to which they were affiliated".

3. Amendment of section 5.- In section 5 of the Principal Act, after sub-section (5), the following shall be inserted, namely:-

"(6) Any privilege or affiliation enjoyed from all universities established under this Act, other than the Karnataka State Women University by the Government Women Colleges, except Maharani Women's Science and Arts College, Bangalore, Government VHD Institute of Home Science, Bangalore,

Maharani Science and Arts College, Mysore and Government First Grade College for Women's, Mysore prior to the date of commencement of the Karnataka State Universities (Amendment) Act, 2014 shall, immediately be deemed to be withdrawn and all such Government Women Colleges previously admitted to the privileges of, or affiliated to such universities other than Karnataka State Women University shall be deemed to be admitted to the privilege of, or affiliated to the Karnataka State Women University.

(7) Any privilege or affiliation enjoyed from all Universities established under this Act, other than the Karnataka State woman University by the private aided or unaided women colleges prior to the date of commencement of the Karnataka State Universities (Amendment) Act, 2014 except the Private (aided or unaided) Women Colleges situated in the districts of Bidar, Gulbarga, Yadagiri, Raichur, Koppal, Bellary, Dharwad, Gadag, Haveri, Uttara Kannada, Belgaum, Bijapur and Bagalkot, which have exercised their option to get transferred to the Karnataka State Women University shall with effect from the end of sixth months from the date of the commencement of the said amendment Act, shall be deemed to have transferred to the privilege of affiliation to the Karnataka State Women University. The remaining colleges which have not opted for transfer shall continue to enjoy the privilege of affiliation to previous universities to which they were affiliated.

(8) Any new women college established either by the Government or by Private Organizations after the commencement of the Karnataka State Universities (Amendment) Act, 2014 shall be affiliated to the Karnataka State Women University".

4. Saving as to certain examination.- Notwithstanding anything contained in the Principal Act as amended by the Karnataka State University (Amendment) Act, 2014 or the statutes, ordinances, regulations or rules made thereunder, where immediately before the commencement of the amendment Act,-

- (a) any student who was studying for a degree of any university established under the Principal Act other than the Women University in accordance with the statutes, ordinances, regulations or rules in force she may until such examination is provided by the Women University be admitted to the examination of such respective Universities and be conferred with the degrees or diplomas for which she qualifies on the result of such examination;
- (b) if, any university established under the Principal Act, other than the Women University has held any examination the result of which has been published but the degrees or diplomas relating thereto have not been conferred or issued or the result of any such examination has not been published by the said Universities, then such examination shall be deemed to have been held by the respective University as the case may be.

5. Removal of difficulties.- If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provisions as may appear to it necessary or expedient for the purposes of removing the difficulty.

Provided that, no such order shall be made after the expiry of the period of two years from the date of commencement of the Karnataka State Universities (Amendment) Act, 2014.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001), to provide for the following namely:-

- (i) Extension of territorial jurisdiction of Women University at Bijapur to the whole of State of Karnataka with an extension center at Mandya.
- (ii) Exercise of option of either retaining affiliation to the previously admitted universities or to get transfer of affiliation to the Karnataka State Women University by private aided or unaided women college within six months.
- (iii) Compulsory affiliation of Government Women Colleges to Women Universities except Maharani Women's Science and Arts college, Bangalore, Government VHD institute of Home Science, Bangalore; Maharani Science and Arts college, Mysore and Government First Grade College for Women, Mysore.
- (iv) Certain consequential amendments are also made.

Hence, the Bill.

FINANCIAL MEMORANDUM

An amount of Rs.30.00 Crores is announced in 2013-14 Budget Speech for the establishment of an extention centre of Karnataka State Women's University at Mandy.

R.V.DESHPANDE
Minister for Higher Education

P. OMPRAKASHA
Secretary
Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE KARNATAKA STATE UNIVERSITIES
ACT, 2000 (KARNATAKA ACT 29 OF 2001)****XX****XX****XX****3. Establishment and Incorporation of Universities.- XX XX**

(1A) For furthering the advancement of learning and prosecution of higher education and research by women there shall be established in the State a Women University with Head Quarters at Bijapur and territorial jurisdiction extending over the women colleges and other women educational institutions in the State:

Provided that for the purpose of granting affiliation the territorial jurisdiction shall extent to the women colleges and other women educational institutions in the districts of Bagalkot, Belgaum, Bellary, Bidar, Dharwad, Gadag, Gulbarga, Haveri, Koppal, Raichur and Uttara Kannada.

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